

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision: 14.11.2017

S.T. Appeal No. 1470 of 2011
(Arising out of order in appeal No. IND-417/Appeals/Indore/2010 dated 7.12.2011 passed by the Commissioner (Appeals), Customs, Central Excise & Service Tax, Indore).

M/s Ashok Travels Appellant

Vs.

CCE, Indore Respondent

Appearance:

None for the appellant
Sh. Sanjay Jain, AR for the Respondent

Coram:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. V. Padmanabhan, Member (Technical)

Final Order No. 57879/2017

Per: **Justice (Dr.) Satish Chandra:**

Since filing of the appeal it was listed from time to time. On 09.01.2017, none appeared inspite of notice. Again on 28.02.2017 and 23.08.2017, none appeared. However, on last date Ms. Preeti Kohli, ld. Advocate appeared and in her presence the matter was adjourned for today.

2. Today (14.11.2017), list revised. Neither anybody appeared on behalf of the appellant nor any adjournment application is available on record. Shri Sanjay Jain, ld. AR appeared for the respondent- Revenue.

3. It may be mentioned that as per the maxim VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

4. In view of above, appeal is dismissed for default.

(Dictated and pronounced in the open Court).

(V. Padmanabhan)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

Pant

